

Shri Hem Barua (Gauhati): Here is our Prime Minister who met President Ayub Khan on his way back from Cairo. Did he bring this to the notice of President Ayub Khan? We are interested in knowing it. It is a very serious matter, Sir.

Mr. Speaker: Of course it is a very serious matter I cannot allow further questions. I may however say that Government should at least try to find out where these persons are so that their relatives may know.

Shri A. N. Vidyalkar: Sir, the answer to that question put by you has not come; whether the Government is using military intelligence in order to know all the details.

Mr. Speaker: If an answer to my question has not come, then it does not entitle the hon. Member to put another question.

Shri Hem Barua: The Prime Minister wants to give a reply to that.

Mr. Speaker: Papers to be laid....
(Interruptions.)

श्री हुकम चन्द कश्यप (देवास) :

सरकार इन सबका कब तक पता लगायेगी?

12.09 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER COMPANIES ACT

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to lay on the Table a copy of the Aircraft Companies Amalgamation Order, 1964, published in Notification No. S.O. 3455 dated the 28th September, 1964, under sub-section (5) of section 396 of the Companies Act, 1956. [Placed in Library. See No. LT-3398/64].

DELHI DEVELOPMENT (MASTER PLAN AND ZONAL DEVELOPMENT PLAN) AMENDMENT RULES

The Deputy Minister in the Ministry of Health (Shri P. S. Naskar): On behalf of Dr. Sushila Nayar: I beg to lay on the Table a copy of the Delhi Development (Master Plan and Zonal Development Plan) Amendment Rules, 1964, published in Notification No. G.S.R. 1417 dated the 26th September, 1964, under section 58 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-3399/64].

NOTIFICATIONS UNDER CUSTOMS ACT, EMERGENCY RISKS (FACTORIES) INSURANCE ACT, AND CENTRAL EXCISES AND SALT ACT, AND LIFE INSURANCE CORPORATION (AMENDMENT) RULES

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu):
I beg to lay on the Table:—

- (1) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. No. 1358, dated the 26th September, 1964.
 - (ii) G.S.R. No. 1361 dated the 26th September, 1964.
 - (iii) G.S.R. No. 1421 dated the 3rd October, 1964.
 - (iv) G.S.R. No. 1422 dated the 3rd October, 1964.
 - (v) G.S.R. No. 1423 dated the 3rd October, 1964.
 - (vi) G.S.R. No. 1424 dated the 3rd October, 1964.
 - (vii) G.S.R. No. 1442 dated the 1st October, 1964.

[Placed in Library. See No. LT-3400/64].

- (2) a copy of Notification No. G.S.R. 1359, dated the 26th September, 1964, making certain further amendment to

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the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-3401/64].

- (3) a copy of Notification No. G.S.R. 1360 dated the 26th September, 1964, containing Corrigendum to G.S.R. No. 1017 dated the 18th July, 1964, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-3402/64].
- (4) a copy of the Emergency Risks (Goods) Insurance (Third Amendment) Scheme, 1964, published in Notification No. S.O. 3453 dated the 26th September, 1964, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962. [Placed in Library. See No. LT-3403/64].
- (5) a copy of the Emergency Risks (Factories) Insurance (Third Amendment) Scheme, 1964, published in Notification No. S.O. 3454 dated the 26th September, 1964, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962. [Placed in Library. See No. LT-3404/64].
- (6) a copy of the Life Insurance Corporation (Amendment) Rules, 1964, published in Notification No. G.S.R. 1568 dated the 31st October, 1964, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-3405/64].

12.11½ hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Registration of Births and Deaths Bill, 1964, which has been passed by the Rajya Sabha at its sitting held on the 17th November, 1964.”

REGISTRATION OF BIRTHS AND DEATHS BILL

Secretary: Sir, I lay on the Table of the House the Registration of Births and Deaths Bill, 1964, as passed by Rajya Sabha.

12.12 hrs.

PROCEDURE RE: ADJOURNMENT OF HOUSE ON DEATH OF MEMBER

Mr. Speaker: I have to inform the House that at the sitting of Business Advisory Committee held on the 18th November, 1964, the practice regarding adjournment of the House on the death of Members and Ministers was considered.

The Committee felt that in future the House should be adjourned only where it was necessary to do so in order to enable Members to take part in the funeral of a sitting Member irrespective of the fact whether the deceased held the office of a Minister or not.

It was also suggested that when a reference was made in the House to the passing away of a sitting Member, Leader of the Group or Party to which the Member belonged and Leaders of other Groups if they so wished might be allowed to make obituary references within a time-limit of 15 to 20 minutes to be fixed by the Speaker.